

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 21481 of 2018

(Arising out of Order-in-Appeal No. BEL-EXCUS-000-APP-MS-377-2017-
18 dated 26/03/2018 passed by the Commissioner of Central Tax,
(Appeals), Belgaum)

M/s. Profilers Inc.,

Mallikarjun Avenue,
Koppikar Road,
Hubli - 580020
Karnataka

Appellant(s)

VERSUS

**The Commissioner Of Central Tax
and Central Excise,**

N0.71, Club Road,
Belgaum - 590001
Karnataka

Respondent(s)

Appearance:

Mr. Raghavendra, Advocate
No.545, 12th Cross, 8th Main,
J.P.Nagar, 2nd Phase,
Bangalore 560 078

For the Appellant

Mrs. D.S. Sangeetha,
Joint Commissioner (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20537 /2020

Date of Hearing: 28/08/2020

Date of Decision: 28/08/2020

Per : AS PER BENCH

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has

also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **28/08/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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